BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 393/2017 in C.P. (I.B) No. 19/7/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>04.12.2017</u>

Name of the Company:

Anshuman Chaturvedi, RP

V/s.

IDBI Bank Ltd. & Ors.

Section of the Companies Act:

Section 12 of the Insolvency and Bankruptcy

Code, 2016

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. AKSHAT KANDE Advocate

Resolution Professional 4m4_

2. Mr. Souran Sopershaa, Sr. Advocate, apr Mrs. Moraal Davanah, Advocate Intervenea apr Mr. Aditya Krishramwithy, relvocate (VITOL S.A) apr Mr. ASHWINL SINIA, Advocate

Ashim Inh.

ORDER

Learned Advocate Mr. Akshat Khare i/b Moson Le Experts present for Applicant. None present for other Respondents in IA 393/2017.

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Monaal Davawala with Learned Advocate Mr. Aditya Krishnamurthy with Learned Advocate Mr. Ashwini Sinha present for VITOL S.A (Caveator) / Respondent no. 8 in IA 393/2017.

Proof of dispatch of copy of application on Respondents filed.

Heard arguments of Learned Counsel appearing on behalf of RP as well as Respondent no. 8 through their Counsel.

Order reserved.

1 June

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 4th day of December, 2017.